The Indian Stamp (Meghalaya Amendment) Act, 2020

Act 6 of 2020
PART-IV
THE GAZETTE OF MEGHALAYA (EXTRAORDINARY) APRIL 1, 2020

THE INDIAN STAMP (MEGHALAYA AMENDMENT) ACT, 2020
An Act

further to amend the Indian Stamp (Meghalaya Amendment) Act, 1939

Be it enacted by the Legislature of the State of Meghalaya in the Seventy First Year of the Republic of India as follows:-

1. (1) This act may be called the Indian Stamp (Meghalaya Amendment) Act, 2020.
   (2) It extends to the whole of the State of Meghalaya.
   (3) It shall come into force at once.

Amendment of Schedule I

2. In Article 35 to Schedule I of the Indian Stamp Act, 1899, (as amended by Meghalaya) after entry No. (c), new entry (d) shall be inserted as follows:-

Description of instrument

"d Where lease is granted for mining of minerals:

(i) Where the lease is granted for more than one year and not exceeding ten years
   One rupee for every hundred rupees of the total amount of the average annual royalty payable calculated on the highest annual extraction of minerals as per approved mining plan.

(ii) Where the lease is granted for more than ten years and not exceeding twenty years
   Two rupees for every hundred rupees of the total amount of the average annual royalty payable calculated on the highest annual extraction of minerals as per approved mining plan.

(iii) Where the lease is granted for more than twenty years and not exceeding thirty years
     Three rupees for every hundred rupees of the total amount of the average annual royalty payable calculated on the highest annual extraction of minerals as per approved mining plan.

(iv) Where the lease is granted for more than thirty years and not exceeding fifty years
     Four rupees for every hundred rupees of the total amount of the average annual royalty payable calculated on the highest annual extraction of minerals as per approved mining plan."

D. LYNGDHOH,
Deputy Secretary to the Govt. of Meghalaya,
Law Department,